

The Tamil Nadu Inams Act, 1869 Act 8 of 1869

Keyword(s): Words used in the Title Deeds of Inams, Inam Holders

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¹(TAMIL NADU) ACT No. VIII OF 1869².

[THE 1(TAMIL NADU) INAMS ACT, 1869.]

[Received the assent of the Governor on the 27th May 1868, and of the Governor-General on the 8th December 1869, and takes effect from the 25th January 1870.]

An Act to prevent doubts as to the true intent and meaning of certain words used in the title-deeds of inams heretofore furnished to inam-holders by the Inam Commissioner of the ³[State of Tamil Nadu], and to declare the true intent and meaning of ⁴[Tamil Nadu Acts] IV of 1862* and IV of 1866.**

Whereas, under the rules sanctioned by the Local Preamble. Government in the year 1859, and published in the Fort St. George Gazette, dated the 4th October 1859, for the adjudication and settlement of inam-lands in the ³[State of Tamil Nadu], the Inam Commissioner of the ⁵[said State] is required to furnish inam-holders with title-deeds in respect of their inams, prepared according to certain forms prescribed by the said

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

² Short title, "The Madras Inams Act, 1869" was given by the Repealing and Amending Act, 1901 (Central Act XI of 1901).

³ This expression was substituted for the expression "Madras Presidency" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

⁴ This expression was substituted for the expression "Madras Acts" by ibid.

⁵ These words were substituted for the words "said Presidency" by ibid.

^{*} The Tamil Nadu Enfranchised Inams Act, 1862.

^{**} The Tamil Nadu Enfranchised Inams Act, 1866.

document: and whereas the terms of the title-deeds so prepared appear in many cases to convey a more extensive right than was intended to be given or than could be legally given; and whereas it is apprehended that the terms of the title-deeds may be so construed as to affect the rights and interests which other persons may have in lands from which the inams are derived or drawn, in cases where inamholders do not possess the proprietary right in the soil, but only the right of receiving the rent or tax payable to Government in respect of the inam-lands as transferees of the Government, and it is therefore expedient to remove all doubts as to the true intent and meaning of the words used in the said title-deeds; and whereas the words "land" and "lands" are used in ¹[Tamil Nadu Acts] IV of 1862* and IV of 1866** in connexion with inams in a sense not applicable to inams, and it is expedient to explain the true intent and meaning of such words in the said Acts: It is enacted as follows:-

Effect of wording of inam of wording of '[Tamil Nadu Acts] IV of 1862 and IV of 1866.

1. Nothing contained in any title-deed heretofore title-deeds and issued to any inam-holder shall be deemed to define. limit, infringe or destroy the rights of any description of holders or occupiers of the lands from which any inam is derived or drawn or to affect the interests of any person other than the inam-holder named in the title-deed; and nothing contained in 2 [Tamil Nadu Act] IV of 1862,* or in 2 [Tamil Nadu Act] IV of 1866,** shall be deemed to confer on any inamholder any right to land which he would not otherwise possess.

¹ This expression was substituted for the expression "Madras Acts" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

² This expression was substituted for the expression " Madras Act" by ibid.

The Tamil Nadu Enfranchised Inams Act. 1862.

^{**}The Tamil Nadu Enfranchised Inams Act. 1866.